

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) No. 05 of 2021

IN THE MATTER OF:

Mr. Chandrasekaran Ananthanarayanan

...Appellant

Versus

Registrar of Companies, Chennai

...Respondent

Present: -

For Appellant: Ms. Aiman Farhat, Advocate

For Respondent: None

O R D E R
(Virtual Mode)

02.03.2021 Ms. Aiman Farhat Advocate, appearing on behalf of the Appellant submits that arguing counsel is not well, therefore, she is seeking adjournment.

Prayer allowed.

Let the matter be fixed 'For Admission (After Notice)' on **19th March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Bm.